

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1332/93.

Dt. of Decision : 06-12-96.

K.P.Thippana

.. Applicant.

Vs

1. The Telecom District Manager,
Kurnool.
2. The Director General,
Dept. of Telecommunications,
Sanchar Bhavan, 20, Ashok Road,
New Delhi-110 001.
3. The Union of India, Rep. by
its Secretary, Min. of Communications,
New Delhi.

.. Respondents.

Counsel for the applicant : Mr. Krishna Devan

Counsel for the respondents : Mr. N.R.Devaraj, Sr.CGS.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

None for the applicant. Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant was appointed as Telephone Office Assistant on 2-6-82. He qualified in the departmental examination for promotion to the cadre of Phone Inspector in the year 1990. The applicant underwent theoretical training and practical training for two months and he was appointed as Phone Inspector on 14-12-90.

3. This application is filed for a declaration that he is entitled for the benefit of counting the period spent on training from 16-04-90 to 15-12-90 as duty and consequential drawal of increment in the month of April 1991 and for re-fixation/pay accordingly with consequential benefits.

4. The training period is to be counted for purpose of drawal of increment. The learned standing counsel for the respondents also stated that ~~the~~ similar directions ^{had} already ~~been~~ given in other OAs.

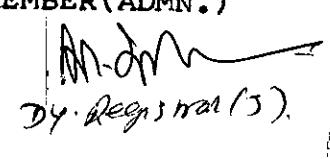
5. In view of the above, the respondents are directed to grant the increment ^{to} for the applicant as above and pay the arrears, if any, that accrued on that basis within a period of three months from the date of receipt of a copy of this order. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

Dated : The 06th December 1996.
(Dictated in the Open Court)

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(R. RANGARAJAN)
MEMBER (ADMN.)


Dy. Registrar (S).

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TYPED BY CHECKED BY
 COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
 HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
 AND
 THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
 M(J)

DATED: 6/12/96

ORDER/JUDGEMENT

R.A./C.P./M.A. NO.

O.A. NO.

1332/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

